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THE INDIAN TELEGRAPH (AMENDMENT) ACT, 2006
NO. 57 OF 2006
[29th December, 2006.]
An Act further to amend the Indian Telegraph Act, 1885.
BE it enacted by Parliament in the Fifty-seventh Year of the Republic
of India as follows:-
1.
Short title and commencement.
1. Short title and commencement. - (1) This Act may be called the
Indian Telegraph (Amendment) Act, 2006.
 (2) It shall be deemed to have come into force on the 30th day of
October, 2006.
2.
Amendment of section 3.
2. Amendment of section 3.- In section 3 of the Indian Telegraph Act,
1885 (hereinafter referred to as the
principal Act), in clause (1A), for the words "obligation to provide
access to basic telegraph services", the words "obligation to provide
access to telegraph services" shall be substituted.
3.
Repeal and saving.
3. Repeal and saving. - (1) The Indian Telegraph (Amendment) Ordinance,
2006 is hereby repealed.
(2) Notwithstanding the repeal of the Indian Telegraph (Amendment)
Ordinance, 2006, anything done or any action taken under the principal
Act, as amended by the said Ordinance, shall be deemed to have been
done or taken under the principal Act, as amended by this Act.
K. N. CHATURVEDI,
Secy. to the Govt. of India.
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